

**SHRI NARSINGH NARAIN PANDEY:** A suggestion has been made by Prof. Dandavate that the 193 notice should be taken up. I am raising a matter of policy. I want the sugar policy to be announced because the crushing season has started; the price of cane must be declared. Tariff Commission has already submitted its report and the sugar magnates are trying hard to increase the price of sugar. What is the policy of the Government. Unless the policy of the Government comes up before the House, how 195 could crop up here?

श्री मधु लिमये (बाका): अध्यक्ष: महोदय मेरे मित्र ने जो मुझसे कहा है मैं उस का समर्थन करता हूँ क्योंकि गन्ने के दाम का मूल्य बढ़ा गया है इस हफ्ता दाम चल रहा है उर प्रदेश में कोई गन्ना देने के लिए तैयार नहीं है ।

12.00 hrs.

**MR. SPEAKER:** This was under Rule 377. I have not allowed a debate.

**PROF. MADHU DANDAVATE:** The Business Advisory Committee has taken a decision that a discussion should be allowed under rule 193. I am only suggesting that the discussion should be held as early as possible.

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH):** As regards the sugar policy for 1973-74, Government has already taken a decision. A statutory minimum price has been fixed and the price continues to be the same as it was last year, i.e. Rs. 8 for 8.5 per cent recovery, with a premium of 9.4 paise for every 0.1 per cent increase. Partial control will continue this year also. A higher price for sugarcane is being paid and will be paid as it was paid last year. As the house knows, in some States already a decision has been taken. U.P. Government has announced in consultation with the millowners that Rs. 12.25 would be paid in the region to the

east of Lucknow and Rs. 13.25 in the region to the west of Lucknow.

The final report of the Traiff Commission has been received only recently and it is under consideration. As for the Bhargava Commission, an interim report on nationalisation and other issues was received. We asked for certain clarifications from the Commission. We have recently received some clarifications. Government is considering that report. The final report is yet to be submitted. It is likely to be submitted by the end of December.

**MR. SPEAKER:** I think we should have some discussion. By what time will you bring it?

**PROF. SHER SINGH:** Government is considering the interim report. After Government has considering it, it will be laid on the Table. Then there can be a discussion.

**MR. SPEAKER:** We need not wait for that. We confine it earlier also.

12.04 hrs.

**RE. TAKING PHOTOGRAPHS FROM THE GALLERIES**

**MR. SPEAKER:** I just wanted to invite your attention to a matter about which I have been feeling a little perturbed. When the hon. Member raised this question about photographing in the gallery, I enquired and found that there was no permission from this office. It was some confusion on behalf of some protocol and some dignitaries of foreign countries. There is always a special gallery for the foreign dignitaries. I exactly do not know who were the dignitaries. But I assure you that whenever they come to witness the proceedings of this House, they are most welcome, and we always request them to come and see it. There was no disrespect or anything meant like that. It was for the first time that somebody came for photo-

[Mr. Speaker]

graphing. This was brought to my notice by an hon. Member. I wanted to make it again clear that they are very welcome, we have all respect for them there is not the least disrespect. We feel honoured by their visit. But something happened, that the photographer did not inform our office. It is never the case that the gallery or the House has been allowed to be photographed while in session. It is a long established convention, and that is the reason why I have to make this observation.

**श्री हुसम चन्व कछवाय ( मुरेता ) :**  
अध्यक्ष महोदय आपको ध्यान होगा जब भी कोई व्यक्ति यहां आता है तो उसकी सारी छानबीन की जाती है ।

MR. SPEAKER: Please sit down. You have said enough already.

12.05 hrs.

STATEMENT RE. LOCK-OUT IN  
INDIAN AIRLINES

THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): Sir, with your permission, I wish to make a statement.

SHRI S. M. BANERJEE (Kanpur): Sir, I would have appreciated this statement on the part of Shri Raj Bahadur, had it been included in the order paper.

MR. SPEAKER: It is there.

SHRI S. M. BANERJEE: It is not there.

MR. SPEAKER: He sought my permission in the morning and I have told him that he can make a statement. It is already there.

SHRI S. M. BANERJEE: On Saturday we had tabled a calling attention and also an adjournment motion, because this is a failure of the Government.

MR. SPEAKER: I did not allow the Calling Attention or the motion for adjournment because it is a continuing matter on which discussions are going on.

SHRI S. M. BANERJEE: Sir you should allow us to put questions.

**श्री हुसम चन्व कछवाय :** ( मुरेता ) :  
इस पर चर्चा नहीं हुई है, सदन चाहता है कि कि इस पर चर्चा हो ।

**अध्यक्ष महोदय :** स्टेटमेंट के बाद कोई जरूरत होगी तो दखेंग ।

**श्री मधु लिमये (वांका) :** अध्यक्ष महोदय, मेरी एक प्रार्थना है। साधारण तौर पर जिस का नोटिस पहले आता है अगर मिनिस्टर के बयान का पहले आता है तो आप बयान लेते हैं, अगर कालिग अटेंशन पहले आता है तो साधारण तौर पर आप कालिग अटेंशन लेते हैं। हम को कोई एतराज नहीं मंत्री महोदय अगर बयान देना चाहते हैं तो दे दें, लेकिन सफाई और स्पष्टीकरण के तौर पर आप एक दो सवाल पूछने की इजाजत दीजिए, प्रिसीडेंट के तौर पर नहीं, इस विशिष्ट परिस्थिति में ।

**अध्यक्ष महोदय :** वहाँ, प्रिसीडेंट बन जाता है ।

**श्री मधु लिमये :** नहीं बनेगा, एक दफा आप ने इजाजत दी थी ।

**अध्यक्ष महोदय :** वह एक दफा जो आप कोट कर रहे हैं उन्हीं को आपने प्रिसीडेंट बना दिया ।

**श्री मधु लिमये :** वह हम हमेशा वहाँ कहते हैं ?

SHRI S. M. BANERJEE: Sir, let us have a discussion.

MR. SPEAKER: We will look into this. At the sitting of the BAC today, or when it meets, we will fix some time. But let us not create any new convention.